

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.06**  
**C.P. (IB)No.96/BB/2024**

**IN THE MATTER OF:**

M/s. New Delhi Televisions Ltd. ... Petitioner  
Vs.  
M/s. Multi-Verse Technologies Pvt. Ltd. ... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 01.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Abraham Joseph  
For the Respondent : Shri Naman Golechha

**ORDER**

1. Heard the Ld. Counsels appearing for the parties.
2. In compliance to Order dated 24.05.2024, Ld. Counsel for the Petitioner has filed Proof of Service vide Diary No.2944 dated 27.05.2024. The same is taken on record.
3. Ld. Counsel for the Respondent requests time to file vakalath and objection. Therefore, three days' time is granted to the Respondent to file vakalath, and one week's time is granted to file objections, after duly serving the copy on the other side. Upon receipt of the same, one week's time is granted to the Petitioner to file rejoinder, if any, thereto.
4. List the case on **05.08.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**